

To

As per list attached.

Subject: Directive under Section 13 of the TRAI Act 1997 as amended by TRAI (Amendment) Act, 2000 - Submission of periodical reports pertaining to telecom service provision.

Sir,

In order to discharge the functions under Section 11(1)(b)(i) and (v) of the TRAI Act 1997 as amended by TRAI (Amendment) Act, 2000, the Authority has to monitor the performance of the Telecom Service Providers on a regular basis. To facilitate this monitoring process, the service providers are required to furnish information relating to service provision in specified formats periodically to the Authority. The service providers are also required to submit other information/reports to TRAI as per the terms and conditions of the license.

2. Presently the time frames for submission of the reports are 30 days from the end of the relevant period. This monitoring process has been in vogue for quite some time now and by now the service providers must have developed a systematic mechanism for collection and compilation of the data and most of the data must be available through computerised on line MIS reports.

3. The Authority has decided to further streamline and strengthen the monitoring of the performance of the Service Providers and therefore issue the following directive under Section 13 of the TRAI Act 1997 as amended by TRAI (Amendment) Act 2000 read with Section 11(1) (b) (i) and (v):

`(A) The Telecom Service Providers shall submit periodical reports as specified in Annexure attached within the time frame prescribed therein` .

`(B) It is further directed that submission of incomplete or incorrect information shall be treated as violation of the directive, unless condoned by the Authority` .

This issues with the approval of the Authority.

Yours faithfully,

(S.N.Gupta)
Advisor (CN)

To

All BSOs, CMSPs, ISPs,
NLDOs, ILDOs,
PMRT Providers,
Radio Paging Service Service Providers &
VSAT Service Providers.

Copy to:

ABTO, COAI, ISPAI,
VSAT Operator Association,
Radio Paging Operators Association.

Annexure to the Directive of TRAI dated 02nd December 2003 on submission of periodical reports by Service Providers to TRAI

Periodical reports to be furnished by the Telecom Service Providers pertaining to service provision:

S.No.	Report	SPs who are required to furnish the report	Periodicity	Time limit for submitting the report
1	Report on Revenue & Subscriber base	Basic & Cellular Service Providers	Quarterly	21 days from the respective quarter ending
2	Report on Existing Tariff Plans	Basic & Cellular Service Providers	Quarterly	21 days from the respective quarter ending
3	Performance reports for Basic, Cellular, Internet, Radio paging, Radio Trunking & VSAT services	Basic, Cellular, Internet, Radio Paging, PMRTS & VSAT service providers	Quarterly	21 days from the respective quarter ending